

29 November, 1999

RAJYA SABHA

Direct Investment (FDI) which provides adequate safeguards for development and growth of the Indian Industry.

Industries in Assam

31. DR. (SHRIMATI) JOYASREE GOSWAMI MAHANTA: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the percentage of industries/factories established in the State of Assam as compared to the either States of the country during the last five years and till date in view of the economic and industrial development of the State;

(b) the total number of regions in the North-East which do not have industries, district-wise;

(c) whether Government have formulated any new policy to set up industries in Assam on priority basis;

(d) if so, what are the details of various proposals received from the private sector; and

(e) the steps Government propose to take in this direction?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (DR. RAMAN): (a) and (b) A state wise break up of Letters of intent (LOIs) converted into Industrial Licence (ILs) and Industrial Entrepreneurs memorandum (IEM) implemented in the non-small scale sector along with percentage during the last five years (January 1995—October 1999) is given in the enclosed Statement. (See below). District wise details of industries set up in the States are not centrally maintained.

(c) A new industrial policy for the North Eastern Region was notified on 24th December, 1997, wherein new industrial units have been exempted from income tax and excise duty for a period of 10 years; funding pattern of Growth Centres and Integrated Infrastructure Development Centre (IIDCs) have been revised Transport Subsidy Scheme has been extended upto 31.3.2007; and a scheme for Comprehensive Insurance for new industrial units in the North Eastern Region has been put in place.

(d) and (e) After announcement of the new policy for North Eastern States, 15 applications for grant of Letters of intent/Industrial Licence have been received and 11 IEMs have been filed for setting up of new industries in the private sector in the non-small scale sector. Private investment is mainly

dependent on the proactive measures undertaken in each state and its relative attractiveness as an investment destination.

Statement

Statewise details of letters of intent converted into II and implemented IEMs during the last five years (January 1995 to October 1999)

Name of the State	CILs granted	% age	IEMs implemented	%age
Andaman & Nicobar	0	0	0	0
Andhra Pradesh	36	8.80	164	7.08
Arunachal Pradesh	1	0.24	0	0.00
Assam	2	0.49	8	0.35
Bihar	9	2.20	22	0.95
Chandigarh	0	0.00	2	0.09
Dadra & Nagar Haveli	1	0.24	30	1.30
Daman & Diu	2	0.49	32	1.38
Delhi	1	0.24	8	0.35
Goa	2	0.49	25	1.08
Gujarat	36	8.80	497	21.46
Haryana	20	4.89	176	7.60
Himachal Pradesh	1	0.24	16	0.69
Jammu & Kashmir	0	0.00	5	0.22
Karnataka	18	4.40	60	2.59
Kerala	10	2.44	48	2.07
Lakshadweep	0	0.00	0	0.00
Madhya Pradesh	10	2.44	144	6.22
Maharashtra	63	15.40	323	13.95
Manipur	0	0.00	0	0.00
Meghalaya	0	0.00	0	0.04
Mizoram	0	0.00	0	0.00
Nagaland	0	0.00	0	0.00
Orissa	1	0.24	7	0.30
Pondicherry	2	0.49	12	0.52
Punjab	24	5.87	92	3.97
Rajasthan	7	1.71	183	7.90
Sikkim	0	0.00	0	0.00
Tripura	0	0.00	0	0.00
Tamil Nadu	96	23.47	179	7.73
Uttar Pradesh	56	13.69	134	5.94
West Bengal	9	2.20	98	4.23
More than One State	2	0.49	0	0.00
TOTAL	409	100.00	2316	100.00